

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)- 611(ND)/2018

In the matter of
SRS Finance Limited

....PETITIONER

Vs.
Goodluck Ornaments (P) Ltd .. RESPONDENT

SECTION :
Under Section 7 of IBC Code, 2016

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Dr. Shweta Bajaj, Advocate

For the Respondent/Corporate Debtor :Mr. Gautam Singh, Advocate
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 19.12.2017 passed by this Tribunal, the Tracking report along with Affidavit has been duly filed on 16.1.2018 vide diary No.209. Pursuant to the service of notice, the Corporate Debtor is represented by Mr. Gautam Singh, Advocate, who on behalf of the Corporate Debtor seeks some time for filing the reply.

Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy of the reply shall be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

List on 13.2.2018.

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018